


No. Adm. 1281 /2020

Prl. District & Sessions Court
Bidar, Dated: 22/05/2020.

M E M O

The copy of notice dated: 21/05/2020 of the Hon'ble High Court of Karnataka, Bengaluru regarding physical filing of cases on 26th, 27st and 28th May 2020 is forwarded herewith for information with a request to follow the guidelines issued therein.

Further, Advocates/parties-in-person/Advocates shall send applications to the official email ID ie., **pdj-bidar@hck.gov.in**.


Chief Administrative Officer
Prl. District & Sessions Court
Bidar

Copy forwarded for information with a request to display on notice board of their court and also send a copy of this memo to concerned Bar Association to;

1. The Family Court, Bidar.
2. The II Addl. Dist. & Sessions Judge, Bidar (Sitting at B.Kalyan)
3. The Prl. Senior Civil Judge & CJM, Bidar
4. The Senior Civil Judge, Basavakalyan
5. The Senior Civil Judge & JMFC Humnabad
6. The Senior Civil Judge & JMFC, Bhalki.
7. The Senior Civil Judge & JMFC, Aurad-B.
8. The Prl. Civil Judge & JMFC-II, Bidar
9. The Prl. Civil Judge & JMFC Humnabad
10. The Civil Judge & JMFC, Basavakalyan
11. The Civil Judge & JMFC, Bhalki.
12. The Civil Judge & JMFC, Aurad-B.
13. The District Government Pleader.
14. The Public Prosecutor, Bidar.
15. The Bar Association, Bidar.
16. The Software Technician of this court with a direction to display this memo on the official website of this court.
17. Notice board of this court.
18. Adm. file.

O/C

email sent on 23/5/2020

HIGH COURT OF KARNATAKA
Bengaluru

Dated 21st May, 2020

NOTICE

The High Court has decided to permit the physical filing of new cases in **all the Civil, Criminal Courts including Family Courts, Labour Courts and Industrial Tribunals in the State (Except the Courts coming under Containment Zones) on 26th, 27th, and 28th of May 2020 from 11.00 a.m to 1.00 p.m.**

Apart from physical filing of new cases, filing of caveat petitions, statement of objections, vakalathnama and interim applications in pending matters is also permitted during these three days.

The Advocates/parties-in-person/Advocates' clerks who wish to file the matters on the aforesaid dates will have to apply for seeking appointment of the date and time for physical filing of the matters by specifying the matters to be filed by them in all the Civil, Criminal Courts including Family Courts, Labour Courts and Industrial Tribunals. The applications with regard to these Courts and Tribunals shall be made on e-mail ID as may be notified in the official websites of all the District Courts. The Advocates/parties-in-person/Advocates' clerks will be communicated the date, time and counter number by sending a

reply for filing of the matters on the same e-mail ID from which requests are received.

The entry will be given to the Court precincts in the concerned Courts in the specified areas, provided the Advocates/parties-in-person/Advocates' clerks show a printed copy of e-mail received fixing the date of appointment or a soft copy thereof is shown to the security personnel.

The Advocates/parties-in-person/Advocates' clerks entering the Court precincts will have to undergo medical screening and only those who asymptomatic will be allowed entry.

The Advocates/parties-in-person/Advocates' clerks are requested to reach the Court precincts ten minutes before the scheduled time of appointment.

For approaching the filing counters, Advocates/parties-in-person/Advocates' clerks will have to stand in queue in the specified areas. Social distancing shall be maintained while standing in the queue. Needless to add that no person will be allowed to enter in the Court precincts without wearing a mask.

A separate Counter will be provided in the same venue for serving the advance copy to the office of the Government Advocates/Pleaders and Public Prosecutors/Asst. Public Prosecutors.

On the presentation form in duplicate Advocates/parties-in-person/ Advocates' clerks shall mention his/her correct e-mail address and cell phone number. On accepting the filing, acknowledgement will be issued on the office copy of presentation form filed in duplicate. FR number and further steps to be taken for rectification of objection etc shall be communicated at the e-mail address/cell phone number mentioned on the presentation form and will also be webhosted in the official website of the District Courts. At a time Advocates/parties-in-person/Advocates' clerks can file 5 matters.

If any urgency for hearing is involved in the matters which may be filed on these three days, memo will have to be moved for fixing the date by following the procedure set out in Notification dated 30th April 2020 in respect of Principal Bench of the High Court which is already published in the official website of the High Court.

The Advocates/parties-in-person/Advocates' clerks who are allowed entry in the precincts of the Courts shall strictly follow the norms of safety such as maintaining **social distancing, wearing masks** etc. After filing is completed, Advocates/parties-in-person/Advocates' clerks are requested immediately leave the Court precincts and they will not be allowed to enter the Court building. It is made clear that no Advocates/parties-in-person/Advocates' clerks shall

be allowed entry for the purpose of physical filing of the matters without showing a print out or a soft copy of appointment for filing.

The aforesaid arrangement is made on the trial basis and the same is liable to be cancelled in the event it is found that the Advocates/parties-in-person/Advocates' clerks are not following the safety norms of wearing masks and maintaining social distancing.

The Advocates/parties-in-person/Advocates' clerks are requested to co-operate with the administration of District Judiciary, Family Courts, Labour Courts and Industrial Tribunals in the State.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL